

Rs. 10 crores, are not centrally maintained in the Secretariat for Industrial Approvals.

Full details of all Industrial Licences including the name of the party, etc. are published in "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences" and "Monthly List of Letters of Intent and Industrial Licences". Copies of these publications are available in the Parliament Library.

Industrial Licences are issued on the basis of merits of the application after taking into consideration the techno-economic features of the proposal, capacity approved/installed, demand, applicant's experience and suitability, foreign collaboration, if any, involved, savings outgo of foreign exchange, etc.

Setting up of low temperature Carbonisation Plant at Ranchi

3403. SHRI AMARSINH V. RATHAWA: Will the Minister of ENERGY be pleased to state:

(a) whether Government propose to set up a low temperature carbonisation plant in Ranchi;

(b) if so, the main features thereof; and

(c) whether it will be set up with the collaboration of any country or with Indian technology?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). At present, no such proposal is under the consideration of the Government.

Wages earned by Employees of District Industrial Centres

3404. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) the work carried out by district industrial centres so far and the

additional employment and production created thereunder; and

(b) the monthly or daily wages earned by those served by the centres?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) and (b). The Scheme of District Industries Centres came into operation from May, 1978. The personnel to run these centres viz. the General Manager and the Functional Managers are being recruited and trained. The activities of the centre are being identified in the context of the local resources and needs. Since these activities have just commenced, it is too early to obtain the desired information.

Demand of Maharashtra Government for controlled cloth

3405. SHRI D. B. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the demand of Maharashtra Government for controlled cloth for 1977-78 was not met fully;

(b) if so, the reasons thereof; and

(c) what was the demand of each State for controlled cloth in 1977-78 and to what extent that demand was fulfilled?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) to (c). State-wise allocations of controlled cloth are based on population in relation to a production level of 400 million square meters in a year. Actual allotments to each State are determined on this basis after taking into account the actual variety-wise production.